



KARNATAKA LOKAYUKTA

No:UPLOK-2/DE/219/2018/ARE-14

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.

Dated 05.12.2020.

RECOMMENDATION

Sub:- Departmental inquiry against Shri L.Krishnamurthy, the then Tahsildar, Kudligi Taluk and (2) Sri B.Channabasappa, the then Dy.Tahsildar, Hosahalli, Kudligi Taluk, Bellary District - reg.

Ref:- 1) Government Order No. RD 14 ADE 2018 dated 23.03.2018.

2) Nomination order No. UPLOK-2/DE/219/2018 dated 07.05.2018 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 01.12.2020 of Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 23.03.2018 initiated the disciplinary proceedings against Shri L.Krishnamurthy, the then Tahsildar, Kudligi Taluk and (2) Sri B.Channabasappa, the then Dy.Tahsildar, Hosahalli, Kudligi Taluk, Bellary District, [hereinafter referred to as Delinquent Government Officials, for short as

'DGOs 1 and 2' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/219/2018 dated 07.05.2018 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order No. Uplok-1&2/DE/Transfers/2018 dated 6.8.2018, Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the said departmental inquiry against DGOs.

3. The DGO-1 Shri L.Krishnamurthy, the then Tahsildar, Kudligi Taluk and DGO -2 Sri B.Channabasappa, the then Dy.Tahsildar, Hosahalli, Kudligi Taluk, Bellary District, were tried for the following charges :-

“ಅ) 1ನೇ ಆ.ಸ.ನೌ.ರ ಶ್ರೀ.ಎಲ್.ಕೃಷ್ಣಮೂರ್ತಿ ಆದ ನೀವು ತಹಸೀಲ್ದಾರ್, ಕೂಡ್ಲಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಹಾಗೂ 2ನೇ ಆ.ಸ.ನೌ.ರ ಶ್ರೀ.ಬಿ.ಚನ್ನಬಸಪ್ಪ ಆದ ನೀವು ಉಪತಹಸೀಲ್ದಾರ್, ಹೊಸಹಳ್ಳಿ ನಾಡಕಚೇರಿ, ಕೂಡ್ಲಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ಕರ್ತವ್ಯ

ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು ಕರ್ನಾಟಕ ಭೂ ಸುಧಾರಣಾ ಕಾಯ್ದೆ 1961ರ ನಿಯಮ 109 ರಡಿ ಅನುಮತಿಯನ್ನು ಪಡೆಯದೇ ಪವನ ವಿದ್ಯುತ್ ಸ್ಥಾವರವನ್ನು ಸ್ಥಾಪಿಸಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆ) ಮುಂದುವರೆದು, ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು ಪವನ ವಿದ್ಯುತ್ ಯೋಜನೆಗೆ ಜಮೀನನ್ನು ಕರ್ನಾಟಕ ಭೂ ಸುಧಾರಣಾ ಕಾಯ್ದೆ 1961ರ ನಿಯಮ 109 ರಡಿ ಭೂ ಪರಿವರ್ತನೆಯಾಗದೇ ವಿದ್ಯುತ್ ಸ್ಥಾವರವನ್ನು ಸ್ಥಾಪಿಸಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಇ) ಮುಂದುವರೆದು, ರೈತರ ಕೃಷಿ ಭೂಮಿಯನ್ನು ಭೂ ಪರಿವರ್ತನೆಯಾಗುವ ಮೊದಲು ಸರ್ಕಾರದ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಂಪನಿಯ ಕಾರ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಿದ್ದ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ವಿರುದ್ಧ ಹಾಗೂ ಕಂಪನಿಯು ಅನಧಿಕೃತವಾಗಿ ಪ್ರಾರಂಭಿಸಿರುವುದನ್ನು ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿ ತಿಳಿಸಿದ್ದರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿದ್ದೀರಿ.

3) ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-14) has recorded abatement of enquiry as against DGO.2 Sri B.Channabasappa, in view of his death.

5. The Inquiry Officer (Additional Registrar of Enquiries-14) on proper appreciation of oral and documentary evidence

has held that, the above charge against the DGO-1 Shri L.Krishna Murthy, the then Tahsildar, Kudligi Taluk, Bellary District, is ' **proved**'.

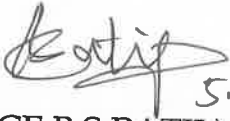
6. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and record abatement of enquiry against DGO.2 B.Channabasappa.

7. As per the First Oral Statement of DGO-1 furnished by the Enquiry Officer, DGO-1 Shri L.Krishna Murthy, has retired from service on 31-03-2019.

8. Having regard to the nature of charge '*proved*' against the DGO Shri L.Krishna Murthy, the then Tahsildar, Kudligi Taluk, Bellary District, and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding five%(5) pension payable to DGO-1 Sri L.Krishna Murthy, for a period of 3 years.'

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
5.12.20  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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## KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/219/2018/ARE-14

Multi Storied Building,  
Dr.B.R.Ambedkar Road,  
Bangalore-560 001,  
Dated: 01/12/2020.

### ENQUIRY REPORT

**Present :** Smt. **K.Bhagya**, Additional  
Registrar of Enquiries-14  
Karnataka Lokayukta  
Bangalore.

**Sub:** Departmental Enquiry against **1) Sri. L. Krishna Murthy**, Tahasildar, Taluk Office, Kudligi Taluk, Kudligi, Bellary District and **2) Sri. B. Channabasappa**, Deputy Tahasildar, Hosahalli Naada Kacheri, Hosahalli, Kudligi Taluk, Bellary District - Reg.

**Ref:** 1. Report U/s.12(3) of the K.L Act, 1984 in COMPT/UPLOK/GLB-142/2016/DRE-1 dated 22/01/2018.  
2. Government Order No. ಅರಡಿ 14 ಎಡಿಇ 2018, Bengaluru dated 23/03/2018.  
3. Nomination Order No:UPLOK-2/DE/219/2018, dated: 07/05/2018 of Hon'ble Upalokayukta, Bangalore.  
4. Order No.UPLOK-1&2/DE/Transfers/2018 Bengaluru, Dtd: 06/08/2018 file is transferred from ARE-7 to ARE-14.

\* \* \* \* \*

The complainant by name **Sri. R.M Praveen Kumar** S/o Late Chandrashekaraiyah, Marabanahalli Village, Kudligi Taluk, Bellary District has filed the complaint against **1) Sri. L. Krishna Murthy**, Tahasildar, Taluk Office, Kudligi Taluk, Kudligi, Bellary District and **2) Sri. B. Channabasappa**, Deputy Tahasildar, Hosahalli Naada Kacheri,



Hosahalli, Kudligi Taluk, Bellary District alleging dereliction of duty and misconduct.

2. After completion of the investigation, a report was sent to the Government U/s. 12(3) of the Karnataka Lokayukta Act as per reference No.1. In pursuance of the report, the Government of Karnataka was pleased to issue G.O. dated 23/03/2018 authorizing Hon'ble Upalokayukta to hold enquiry as per reference No.2. In pursuance of the G.O., Nomination was issued by the Hon'ble Upalokayukta on 07/05/2018 authorizing ARE-7 to hold enquiry and to report as per reference No.3 and again this file was transferred from ARE-7 to ARE-14 as per reference No.4.
3. On the basis of the Nomination, **the Articles of Charge against the DGO were framed by the Additional Registrar of Enquiries-7** which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are as follows:-

ಅನುಬಂಧ-1  
ದೋಷಾರೋಪಣೆ

- 2) “ ಅ) 1ನೇ ಆ.ಸ.ನೌ.ರ ಶ್ರೀ.ಎಲ್.ಕೃಷ್ಣಮೂರ್ತಿ ಆದ ನೀವು ತಹಸೀಲ್ದಾರ್, ಕೂಡಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಹಾಗೂ 2ನೇ ಆ.ಸ.ನೌ.ರ ಶ್ರೀ.ಬಿ.ಚನ್ನಬಸಪ್ಪ ಆದ ನೀವು ಉಪತಹಸೀಲ್ದಾರ್, ಹೊಸಹಳ್ಳಿ ನಾಡಕಚೇರಿ, ಕೂಡಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು ಕರ್ನಾಟಕ ಭೂ ಸುಧಾರಣಾ ಕಾಯ್ದೆ 1961ರ ನಿಯಮ 109 ರಡಿ ಅನುಮತಿಯನ್ನು ಪಡೆಯದೇ ಪವನ ವಿದ್ಯುತ್ ಸ್ಥಾವರವನ್ನು ಸ್ಥಾಪಿಸಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.





ಆ) ಮುಂದುವರೆದು, ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು ಪವನ ವಿದ್ಯುತ್ ಯೋಜನೆಗೆ ಜಮೀನನ್ನು ಕರ್ನಾಟಕ ಭೂ ಸುಧಾರಣಾ ಕಾಯ್ದೆ 1961ರ ನಿಯಮ 109 ರಡಿ ಭೂ ಪರಿವರ್ತನೆಯಾಗದೇ ವಿದ್ಯುತ್ ಸ್ಥಾವರವನ್ನು ಸ್ಥಾಪಿಸಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಇ) ಮುಂದುವರೆದು, ರೈತರ ಕೃಷಿ ಭೂಮಿಯನ್ನು ಭೂ ಪರಿವರ್ತನೆಯಾಗುವ ಮೊದಲು ಸರ್ಕಾರದ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಂಪನಿಯ ಕಾರ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಿದ್ದ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ವಿರುದ್ಧ ಹಾಗೂ ಕಂಪನಿಯು ಅನಧಿಕೃತವಾಗಿ ಪ್ರಾರಂಭಿಸಿರುವುದನ್ನು ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿ ತಿಳಿಸಿದ್ದರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿದ್ದೀರಿ.

3) ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

### ಅನುಬಂಧ-2

#### ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡಕ್ಟ್)

**(This statement of imputation of misconduct is an extract of a report sent U/s 12(3) of Karnataka Lokayukta Act 1984)**

4) ಶ್ರೀ.ಆರ್.ಎಂ.ಪ್ರವೀಣ್ ಕುಮಾರ್ ಬಿನ್ ಲೇಟ್ ಚಂದ್ರಶೇಖರಯ್ಯ, ಮರಬನಹಳ್ಳಿ ಗ್ರಾಮ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು 1) ಶ್ರೀ.ಎಲ್.ಕೃಷ್ಣಮೂರ್ತಿ, ತಹಸೀಲ್ದಾರ್, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ.ಬಿ.ಚನ್ನಬಸಪ್ಪ, ಉಪತಹಸೀಲ್ದಾರ್, ಹೊಸಹಳ್ಳಿ ನಾಡಕಚೇರಿ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ನೀಡಿದ ದೂರಿನನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿತ್ತು.



5) ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:- ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ರೈತರ ಕೃಷಿ ಜಮೀನುಗಳನ್ನು ಭೂ ಪರಿವರ್ತನೆ ಮಾಡದೇ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಖಾಸಗಿ ಕಂಪನಿಗಳಿಗೆ ಪವನ ವಿದ್ಯುತ್ ಸ್ಥಾವರಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಆ.ಸ.ನೌ.ರರು ನೀಡಿದ್ದು, ಕಾನೂನು ಉಲ್ಲಂಘಿಸಿ ಖಾಸಗಿ ಕಂಪನಿಯವರ ಕೆಲಸ ಮಾಡುವ ಬಗ್ಗೆ ಹಲವಾರು ಬಾರಿ ದೂರು ನೀಡಿದರೂ ಸಹ ಆ.ಸ.ನೌ.ರರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲವೆಂದು ಆಪಾದಿಸಿದ್ದರು.

6) ದೂರುದಾರರ ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆರಕ್ಷಕ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬಳ್ಳಾರಿ ರವರನ್ನು ಕೇಳಲಾಗಿ, ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬಳ್ಳಾರಿ ('ತನಿಖಾಧಿಕಾರಿಗಳು' ಎಂದು ಕರೆಯಲಾಗುವುದು) ರವರು ತಮ್ಮ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ ರೈತರ ಕೃಷಿ ಭೂಮಿಯನ್ನು ಭೂ ಪರಿವರ್ತನೆಯಾಗುವ ಮೊದಲು ಸರ್ಕಾರದ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಂಪನಿಯ ಕಾರ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಿದ್ದ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರು ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ ತೋರಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದರು.

7) ದೂರಿಗೆ ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಗೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರು ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಿ ದೂರು ಹಾಗೂ ವರದಿಯಲ್ಲಿನ ಆಪಾದನೆಗಳನ್ನು ನಿರಾಕರಿಸಿದ್ದು, ಆಪಾದನೆಯನ್ನು ಅಲ್ಲಗಳೆಯಲು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕರ ಸಕಾರಣಗಳಿರುವುದಿಲ್ಲ ಎಂದು ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

8) ದೂರು ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾದ್ದರಿಂದ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಕ್ರಮ ಜರುಗಿಸಬಹುದಾಗಿದೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

9) ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ 1 ಮತ್ತು



2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ.ರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಲಾಗಿತ್ತು. ಸದರಿ ಶಿಫಾರಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2ರವರಿಗೆ ವಹಿಸಿ ಆದೇಶ ಮಾಡಿದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

4. The aforesaid 'Articles of Charge' were served on the DGO No.1 and 2. They appeared before this authority on 30/07/2018 and their first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO No.1 and 2 pleaded not guilty and claimed to be enquired about the charges.
5. According to the complaint, these DGOs had allowed Wind World (India) Ltd. Co. to install windmills in Kudligi Taluk without obtaining any license from the Government and without obtaining conversion order of the agricultural properties under Karnataka Land Reforms Act, 1961 and failed to take any action against the said private company even though the public complained against the said company in this regard and thereby misused their power and committed dereliction of duty and misconduct while working as Government servants.
6. The facts supported by the material on record prima facie showed that the DGO No.1 and 2, being public servants failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thereby committed misconduct as per



Rule 3(1)(ii) & (iii) of KCS (Conduct) Rules, 1966 and made themselves liable for disciplinary action.

7. The Disciplinary Authority has got examined the complainant as PW-1 and the I.O. as PW-2 and Ex.P.1 to 10 are got marked on their side. On the other hand, the DGO No.1 got examined as DW-1 and Ex.D.1 to Ex.D.8 are got marked on his side. **DGO No.2 died during the proceedings of the present enquiry. Hence, the enquiry gets abated against DGO No.2.**

8. Now points that arise for my consideration are:

Point No.1 : Whether the charges framed against  
DGO No.1 and 2 are proved?

Point No.2 : What order?

9. Perused the entire case record and heard the argument of both the side.

10. My answer to the above points are as under:

Point No. 1: **In the Affirmative as against DGO No.1.**

Point no. 2 : **As per final order for the following ;**

#### REASONS

11. **Point No.1: Sri. R.M Praveen Kumar** S/o Late Chandrashekaraiyah, Marabanahalli Village, Kudligi Taluk, Bellary District has filed the complaint against **1) Sri. L. Krishna Murthy,** Tahasildar, Taluk Office, Kudligi Taluk, Kudligi, Bellary District and **2) Sri. B. Channabasappa,** Deputy Tahasildar, Hosahalli Naada Kacheri,



Hosahalli, Kudligi Taluk, Bellary District alleging dereliction of duty and misconduct.

12. According to the complaint, these DGOs had allowed Wind World (India) Ltd. Co. to install windmills in Kudligi Taluk without obtaining any license from the Government and without obtaining the conversion order of the agricultural properties under Karnataka Land Reforms Act, 1961 and failed to take any action against the said private company even though the public complained against the said company in this regard and thereby misused their power and committed dereliction of duty and misconduct while working as Government servants.

13. After filing the present complaint before this authority, the comments were called from DGO No.1 and 2. They have submitted their comments by stating that M/s. Wish Wind Infrastructure, LLP, Bengaluru has installed windmills in different survey numbers of Hosahalli Hobli by obtaining the consent of the agriculturists and in other survey numbers the said company installed windmills by following rules and regulations. So far they have not received any complaints from the agriculturists. As per the Government order nearly 28 acres of land has been granted in different survey numbers of different villagers for the said project. The said company also filed necessary applications to obtain license under Rule 109 of Karnataka Land Reforms Act, 1961. Further stated that they have not issued any license for the installation of windmills. Moreover, conversion of the agriculture properties is also not required for the purpose of installation of windmills.



14. In this case, Superintendent of Police, KLA, Bellary filed his investigation report. He has reported that as alleged by the complainant, Wind World (India) Ltd. Co. had started the installation of windmills without converting agricultural properties for the said purpose. The said company obtained agricultural properties from the agriculturists through sale deed and GPA as per the documents verified by him. Though the said company had started the installation of windmills in the year 2015-16 without getting conversion order of agricultural properties, the Tahasildar of Kudligi had not taken any action against the said company. The Chief Manager of the said company also gave statement that without converting the agricultural properties they have started the work of installation of windmills. Though the Village Accountant had informed the same to the Revenue Inspector and the Tahasildar, they have not taken any action against the said company. On the basis of the report of the Superintendent of Police, KLA, Bellary, Hon'ble Upalokayukta had sent report U/s.12(3) of Karnataka Lokayukta Act, 1984 against the DGOs.

15. The DGOs also filed their written statement before this authority and contended that the land owners have not given any complaint to them. But, when they inspected the spot they found that one Wind World Company had fixed the fan in the year 2009-10 itself at Khana Hosahalli Hobli, Kudligi Taluk, Bellary District. They warned them to stop the process and the company people also agreed for that. Thereafter, they had conducted spot inspection in the year 2016 and sent a report to the Assistant Commissioner, Hoskote on 08/09/2016. The Assistant Commissioner had examined the report and forwarded



the same to the Deputy Commissioner on 12/12/2016. Thereafter, when the said company filed applications U/R 109 of Karnataka Land Reforms Act 1961, Revenue Inspector conducted the spot inspection and submitted his report. In turn, he had submitted the same to the Assistant Commissioner on 24/06/2017. Thereafter, they have lodged a complaint against the said company.

16. Here, the complainant got examined as PW-1. He has deposed in his chief examination as “ಆ.ಸ.ನೌರವರುಗಳ ವಿರುದ್ಧ ಈ ದೂರನ್ನು ನೀಡಿರುತ್ತೇನೆ. ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪವನ ವಿದ್ಯುತ್ ಸ್ಥಾವರಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಭೂ ಪರಿವರ್ತನೆ ಮಾಡದೇ 2015-16ನೇ ಸಾಲಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಿರುತ್ತಾರೆ ಎಂದು ಈ ದೂರನ್ನು ನಾನು ನನ್ನ ಸ್ನೇಹಿತರಾಗಿದ್ದ ರಾಮಪ್ರಸಾದ ರವರ ಹೇಳಿಕೆಯಂತೆ ಕೊಟ್ಟಿರುತ್ತೇನೆ. ದೂರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಆರ್.ಟಿ.ಐ ನ ಅಡಿಯಲ್ಲಿ ಭೂ ಪರಿವರ್ತನೆ ಆಗದೇ ಇರುವ ಬಾಬು ದಾಖಲಾತಿಯನ್ನು ಸಹ ಪಡೆದಿರುತ್ತಾರೆ”. The written complaint is got marked as Ex.P.1. Form No.I & II are got marked as Ex.P.2 and 3 respectively. The document obtained under RTI act is got marked as Ex.P.4. These are all the documents on which the complainant has relied upon.

17. In Ex.P.1, this complainant has clearly stated that these DGOs had allowed Wind World (India) Ltd. Co. to install windmills in Kudligi Taluk without obtaining any license from the Government and without getting the conversion order of the agricultural properties and failed to take any action against the said private company even though the public complained against the said company in this regard. But, before this authority he has deposed that as per the say of his friend Sri. Ramprasad, he has lodged the present complaint. Ex.P.4 is the document which he had obtained under RTI Act. The said document



is signed by the Sheristedar of Taluk Office, Kudligi which reads as under:

“ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಕೇಳಿರುವ ಪ್ರಕಾರ ಈ ತಾಲ್ಲೂಕಿನಲ್ಲಿ **Wind World (India) Ltd. Co.** ಇವರಿಗೆ ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ರೈತರ ಕೃಷಿ ಭೂಮಿಯಲ್ಲಿ ಪವನ ವಿದ್ಯುತ್ ಸ್ಥಾಪಿಸಲು ಜಮೀನನ್ನು ಭೂ ಪರಿವರ್ತನೆ ಮಾಡಿರುವುದಿಲ್ಲ. ಇದ್ದ ವಿಷಯವನ್ನು ಸಲ್ಲಿಸಿದೆ”.

18. Thus, as per the above document the said agricultural land has not been converted to install windmills. But, the complainant has deposed before this authority in his cross examination that as per the say of his friend Sri. Ramaprasad, he has lodged the present complaint before this institution. But he does not know anything about the complaint matter.

19. Here, as per direction of Hon'ble Upalokayukta, Superintendent of Police, KLA, Bellary submitted investigation report. Dy.SP, KLA, Raichur, who is the incharge Dy.SP, KLA, Hospete investigated into the matter and submitted his report to Superintendent of Police, KLA, Bellary. The said I.O. Sri. Ayyanagowda Patil got examined as PW-3 before this authority. He has deposed before this authority that he had issued a notice dated 14/07/2017 calling upon the DGO No.1 to submit all necessary documents pertaining to this complaint. But, he did not reply. Again he wrote a letter to Assistant Commissioner, Hospete to get the documents from DGO No.1 and to send the same to him. Thereafter, on 24/10/2017 Assistant Commissioner, Hospete sent the documents. On 06/12/2017, he had visited the spot, at that time DGO No.1 and 2 were present. He has taken the photographs of the working windmills at Hirekumbalagunti, Ranganathahalli,



Bailurutumbaraguddi, Akarabhavi, etc. On 13/12/2017, he has recorded the statements of DGO No.1 & 2 and also Village Accountants Smt. Ambujakshi, Sri. Ramesh, Sri. S.M Channabasaiah, Sri. Prabhakara B.G, Sri. Kotresh B. He has also recorded the statements of the villager Sri. Karibasajja and Sri. S Ramarao, Senior Manager, Wind World (India) Ltd. Co., and received the documents produced by him.

20. He has further deposed that the said company had to install the said windmills by obtaining license under Karnataka Land Reforms Act, 1961. But, the said company had not obtained any such license from DGO No.1. As the said windmills have been installed in revenue land, DGO No.1 & 2 ought to have visited the spot and avoided the installation of the windmills. But, the DGO No.1 & 2 have not done it. Hence, they have committed dereliction of duty.
21. The I.O's report is got marked as Ex.P.7. The report given by the Assistant Commissioner, Hospete is also got marked as Ex.P.9. The photographs are got marked as Ex.P.10.
22. I have gone through Ex.P.7 i.e. I.O's report. In this report, it is stated that as per the report given by the Assistant Commissioner, Hospete, the agricultural lands have not been converted for the purpose of installing the windmills under Karnataka Land Reforms Act, 1961. But, the said company directly purchased the lands from the agriculturists through sale deed and GPA. Thus, without conversion of the land, the said company has started the installation of windmills in the said Taluk. The opinion of I.O. is as under:



“ಅರ್ಜಿ ವಿಚಾರಣೆಯಿಂದ ಮಾನ್ಯ ಸಹಾಯಕ ಆಯುಕ್ತರು, ಹೊಸಪೇಟೆ ರವರ ವರದಿಯಂತೆ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯವರು ರೈತರ ಕೃಷಿ ಭೂಮಿಯನ್ನು ರೈತರಿಂದ ಖರೀದಿ ಕ್ರಯ/ಜಿ.ಪಿ.ಎ ಮೂಲಕ ಒಪ್ಪಂದ ಮಾಡಿಕೊಂಡಿದ್ದು, ಭೂ ಪರಿವರ್ತನೆಯಾಗುವ ಮೊದಲು ಪ್ರಾರಂಭಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು ಕಂದಾಯ ಇಲಾಖೆಯ ಅನುಮತಿ ಪಡೆಯದೇ ಪ್ರಾರಂಭಿಸಿದ್ದರೂ ಅದರ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಳ್ಳದೇ ತಹಶೀಲ್ದಾರರು, ಕೂಡ್ಲಿಗಿ ಹಾಗೂ ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷ್ಯತನ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಕಂಪನಿಯ ಕಾರ್ಯಚಟುವಟಿಕೆಗಳನ್ನು ನಿಲ್ಲಿಸಬೇಕಾದ ಅಧಿಕಾರಿಯೇ ಗಮನಕ್ಕೆ ಬಂದಿದ್ದರೂ ಸಹಿತ ಯಾವುದೇ ಕಾನೂನಾತ್ಮಕ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ರೈತರ ಕೃಷಿ ಭೂಮಿಯನ್ನು ಭೂ ಪರಿವರ್ತನೆಯಾಗುವ ಮೊದಲು ಸರ್ಕಾರದ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಂಪನಿಯ ಕಾರ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಿರುವ ವಿಂಡ್ ವರ್ಲ್ಡ್ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ವಿರುದ್ಧ ಹಾಗೂ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷ್ಯತನ ಮಾಡಿರುವ ತಹಶೀಲ್ದಾರರು, ಕೂಡ್ಲಿಗಿ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಹೊಸಹಳ್ಳಿ ಹೋಬಳಿ ರವರ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಲು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸದರಿ ಅರ್ಜಿಯನ್ನು ಮಾನ್ಯರಲ್ಲಿ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತೇನೆ”.

23. So, as these DGOs had not stopped the installation of windmills in the said Taluk, they have committed dereliction of duty as per I.O's report. Regarding this aspect, the DGO No.1 himself got examined as DW-1 and admitted that he has not issued license to install windmills. His predecessor also not issued license to the said company to install windmills. Regarding the installation of windmills he had not received complaints from the agriculturists. But, in Sy.No.205(ಎ), 206(ಎ) of Arakabhavi village, Sy.No.321(ಎ) of Bilikatte village, Sy.No.740 of Nimbalagere village, Sy.No.65/3 of Ranganathanahalli village, the windmills have been installed. In this regard, 5 villagers lodged complaint to him. On the basis of those complaints he has lodged a complaint against the company and its manager in Cr.No.113/2018 of Hosahalli Police Station. He has also deposed that nearly 28 acres 12



guntas of land in various survey numbers of different villages have been given to the said ~~the~~ company for a period of 30 years on contract basis. Further, the Deputy Commissioner, Bellary also passed an order under Karnataka Land Reforms Act by giving license to install windmills in 16 acres 31 guntas of land in 18 survey numbers at 18 different places. Regarding this aspect he has produced the documents. It is very pertinent to note this DGO No.1 has lodged a complaint against the said company and its manager in the year 2018. The Deputy Commissioner, Bellary also passed an order by giving license to the said company on 27/06/2018. These things took place in the year 2018. But, the present complaint is dated 20/01/2016. The I.O. submitted his report to this institution on 18/12/2017. Thus, it is revealed that in the year 2016 itself the said Wind World (India) Ltd. Co. had installed windmills in the said Taluk without obtaining license under Karnataka Land Reforms Act, 1961. But still the DGOs had not taken any action against the said company. This DGO No.1 took action against the said company, only in the year 2018. The Deputy Commissioner, Bellary also passed an order by issuing license to install windmills in the said Taluk, in 2018 only. That means, only after lodging the present complaint before this institution, the said company has started to file necessary applications before the DGO No.1 to get license under Karnataka Land Reforms Act, 1961. But, before that it had started the installation of windmills without obtaining license. It is necessary to mention here that installation of a windmill does not take an hour. It takes days together. But still this DGO No.1 did not visit the spot and did not take action against the said company for the best reasons known to



him from 2016 itself. It shows dereliction of duty on his part while working as a Government servant.

24. For the above said reasons and discussion, I answer point No.1 in the affirmative as against DGO No.1. **This enquiry against DGO No.2 gets abated.**

25. **Point No. 2** : For the above said reasons and discussion it can be said without any hesitation that the disciplinary authority has proved the charges leveled against DGO No.1.

26. Hence, I proceed to pass the following:

**ORDER**

The Disciplinary Authority has proved the charges framed against the DGO No.1 **Sri. L. Krishna Murthy**, Tahasildar, Taluk Office, Kudligi Taluk, Kudligi, Bellary District.

The date of retirement of DGO is 31/03/2019.

This report be submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 1<sup>st</sup> December, 2020



**(K.BHAGYA)**

Additional Registrar Enquiries-14,  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURES**

| Sl. No. | Particulars of Documents                                                              |                                                                                                                              |
|---------|---------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|
| 1       | <b>Witness examined on behalf of the Disciplinary Authority</b>                       |                                                                                                                              |
|         | <b>PW-1</b>                                                                           | Sri. R.M Praveen Kumar S/o Late Chandrashekaraiyah, Marabanahalli Village & Post, Kudligi Taluk, Bellary District (Original) |
|         | <b>PW-2</b>                                                                           | Sri. M. Kalyankumar, Dy.SP, Tiptur Sub-Division, Tumkur (Original)                                                           |
|         | <b>PW-3</b>                                                                           | Sri. Ayyanagowda Patil, Dy.SP, KLA, Raichur (Original)                                                                       |
| 2       | <b>Documents marked on behalf of the Disciplinary Authority<br/>Ex.P-1 to Ex.P-10</b> |                                                                                                                              |
|         | <b>Ex.P.1</b>                                                                         | Complaint given to this institution dtd: 20/01/2016 (Original)                                                               |
|         | <b>Ex.P.2 &amp;<br/>2(a)</b>                                                          | Form No.1 with Signature (Original)                                                                                          |
|         | <b>Ex.P.3 &amp;<br/>3(a)</b>                                                          | Form No.2 with Signature (Affidavit) (Original)                                                                              |
|         | <b>Ex.P.4</b>                                                                         | Shirastedar letter dtd:19.11.2015 (Xerox)                                                                                    |
|         | <b>Ex.P.5</b>                                                                         | Letter addressed to SP, KLA Bellary (Xerox)                                                                                  |
|         | <b>Ex.P.6</b>                                                                         | Letter addressed to Sri. Ayyanagowda, Dy.SP, KLA, Hospete (Xerox)                                                            |
|         | <b>Ex.P.7 &amp;<br/>7(a)</b>                                                          | Investigation report with Signature submitted to SP, KLA, Bellary (Original)                                                 |
|         | <b>Ex.P.8 &amp;<br/>8(a)</b>                                                          | Investigation report submitted to this institution (Original)                                                                |

|          |                                                                                         |                                                                                                                                           |
|----------|-----------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|
|          | <b>Ex.P.9</b>                                                                           | Report submitted by Assistant Commissioner, Hospete (P.76-77, 83-84 Original) (P.78-82, 85-91, 118-535 Xerox) (P.92-94, 95-117 Certified) |
|          | <b>Ex.P.10</b>                                                                          | Photographs (Original)                                                                                                                    |
| <b>3</b> | <b>Witness examined on behalf of the DGO, Documents marked on behalf of the DGO</b>     |                                                                                                                                           |
|          | <b>DW-1</b>                                                                             | Sri. Krishnamurthy L, Rtd. Tahasildar, Tumkur (Original)                                                                                  |
|          | <b>Documents marked on behalf of the DGO through the complainant (Ex.D.1 to Ex.D.8)</b> |                                                                                                                                           |
|          | <b>Ex.D.1</b>                                                                           | Proceedings dtd: 27/06/2018 by DC, Bellary with enclosures (Xerox)                                                                        |
|          | <b>Ex.D.2</b>                                                                           | Proceedings dtd: 21/04/2016 by DC, Bellary with enclosures (Xerox)                                                                        |
|          | <b>Ex.D.3</b>                                                                           | Notice dtd: 07/07/2018 issued by the Tahasildar, Kudligi (Xerox)                                                                          |
|          | <b>Ex.D.4</b>                                                                           | Notice dtd: 17/07/2018 issued by the Tahasildar, Kudligi (Xerox)                                                                          |
|          | <b>Ex.D.5</b>                                                                           | Notice dtd: 19/11/2018 issued by the Tahasildar, Kudligi with enclosure (Xerox)                                                           |
|          | <b>Ex.D.6</b>                                                                           | Letter dtd: 29/12/2018 addressed by the Tahasildar, Kudligi to SI, Hosahalli Police Station, Hosahalli (Xerox)                            |
|          | <b>Ex.D.7</b>                                                                           | Letter dtd: 17/07/2018 addressed by the Tahasildar, Kudligi to SI, Hosahalli Police Station, Hosahalli                                    |

|  |               |             |
|--|---------------|-------------|
|  |               | (Xerox)     |
|  | <b>Ex.D.8</b> | FIR (Xerox) |

Dated this the 1<sup>st</sup> December, 2020

  
11/12/20

**(K.BHAGYA)**

Additional Registrar Enquiries-14,  
Karnataka Lokayukta,  
Bangalore.

